GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.2195

TO BE ANSWERED ON THE 29TH NOVEMBER, 2016/AGRAHAYANA 8, 1938 (SAKA)
DELIMITATION OF ASSEMBLY SEGMENT

2195. DR. BOORA NARSAIAH GOUD: SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received any proposal from the State Governments of Telangana and Andhra Pradesh requesting for increase of assembly seats from 119 to 153 in Telengana and from 175 to 225 in Andhra Pradesh in accordance with the AP Reorganisation Act;
- (b) if so, the details thereof; and
- (c) the reaction of the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

- (a) & (b): Yes Madam, the Governments of Telangana and Andhra Pradesh have requested for increasing the seats in Legislative Assembly from 119 to 153 in Telangana and from 175 to 225.
- (c): The issue was taken up with the Ministry of Law & Justice, who in turn sought the opinion of Ld. Attorney General. Ld. Attorney General had observed that as per Article 170(3) of the Constitution, the total number of seats in the Assembly of each State shall not be readjusted till after the first Census is published post the year 2026. Therefore, unless and until Article 170 is amended to bring up in line with Section 26, the increase in the number of seats cannot be given effect.
